**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

**MISCELLANEOUS APPLICATION NO. 90 OF 2023
&
MISCELLANEOUS APPLICATION NO.94 OF 2023
IN
ORIGINAL APPLICATION No. NO. 774 OF 2022**

**IN THE MATTER OF:**

**GAURAV GARG** ..... **APPLICANT**

**VERSUS**

**UNION OF INDIA & ors.** .....**RESPONDENTS**

**INDEX**

| SL. NO. | PARTICULARS | PAGES |
|---|---|---|
| 1. | Reply on behalf of Uttar Pradesh Pollution Control Board. | |
| 2 | **Annexure-1** True copy of the guidelines o 2003 | |
| 3 | **Annexure-2** True copy of Environment Clearance dated 31.03.2015 | |
| 4 | **Annexure-3** True copy of the CBWTF will be made available on website only after verification | |

NEW DELHI
DATED: 06.04.2025

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
MA No. 90/2023 & MA No. 94/2023
IN
**ORIGINAL APPLICATION NO.774 OF 2022**

**IN THE MATTER OF:**
**GAURAV GARG** **...APPLICANT**

**VERSUS**

**UNION OF INDIA & ORS.** **...RESPONDENT(S)**

**RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DATED 10.01.2025 PASSED BY THIS HON'BLE TRIBUNAL.**

I, Bhuvan Prakash Yadav, aged about 46 years, S/o Shri C.L. Yadav, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Meerut do hereby solemnly affirm and state on oath as under:-

1. That I the deponent in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this present affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) vide its order dated 10.01.2025 has issued the following directions:

*"6. Respondent no. 8-Project Proponent and UPPCB are directed to file their responses clearly mentioning the initial*

*activities of CBWTF as per first CTO granted and expansion of the activities of CBWTF as per subsequent CTOs granted particularly CTOs granted by UPPCB after insertion of entry 7 (da) in EIA Notification 2006.*

*14. In case of any fault on the part of respondent no.8 in submitting such documents or delay in disposal of the application for grant of EC attributable to respondent no. 8, the CBWTF shall not be allowed to operate with effect from 01.04.2025 and the alternative arrangement for treatment of bio-medical waste in the coverage area shall be made by UPPCB with nearest CBWTF.*

*18. In these facts and circumstances, we direct UPSEIAA and UPPCB to file their separate responses in this regard at least three days before the next date of hearing fixed.*

*19. UPPCB is also directed to upload information regarding all CBWTFs set up before insertion of entry 7(da) in EIA Notification 2006 without grant of EC and all CBWTFs set up after insertion of entry 7(da) in EIA Notification 2006 with grant of EC on its website with all details of their area of operation, number of health care facilities and number of beds etc. on its website within one month from the date of uploading of this order. ....."*

3. That M/s. Synergy Waste Management Pvt. Ltd., Meerut was established in the year 2002. Thereafter, the Central Pollution Control Board has issued guidelines for Common Bio-medical Waste Treatment Facility in the year 2003 wherein location, land

requirement, coverage area of the facility has been given. As per the said guidelines the coverage of CBWTF is as follows:

> "D. Coverage Area of CBWTF
>
> In any area, only one CBWTF may be allowed to cater up to 10,000 beds at the approved rate by the Prescribed Authority. A CBWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10,000 beds are not available within a radius of 150 km, another CBWTF may be allowed to cater the healthcare units situated outside the said 150 km."

It is submitted that from the said guidelines, a CBWTF can cater 10,000 beds situated within the radius of 150 kms. The no. of districts or the no. of beds are not mentioned in the guidelines. It will depend upon the CBWTF to enroll the members from time to time upto the maximum limit.

A true copy of the guidelines of 2003 is being enclosed herewith and marked as **Annexure-1**.

4. That the revised guidelines issued by CPCB are not applicable as Respondent No. 8 has been established before 2016. The relevant Clause of applicability of guidelines is as follows:

> "4. Applicability of these guidelines.

These guidelines are applicable to all the upcoming or new CBWTFs. In case of the existing CBWTFs, these guidelines shall be applicable in case.

(a) the existing CBWTFs desired to expand or enhance the existing treatment capacity (or)

(b) the existing CBWTFs desires to modernize the existing treatment equipment with the new equipment with enhancement in the existing treatment capacity.

5. That in compliance of direction passed by this Hon'ble Tribunal vide para-6 of the order dated 10.01.2025, the status of CBWTF, M/s Synergy Waste Management Pvt. Ltd, Meerut, as per the official record available, in tabulated chart are given below:-

**Details of activities issued vide Authorization to CBWTF M/s Synergy Waste Management Pvt. Ltd, Meerut**

| S.No. | Authorization issue Date | Validity of Authorization | Areas/ District Covered by CBWTF as per Authorization(Collection, Transportation & Disposal) |
|---|---|---|---|
| 1. | 25.01.2002 | 31.12.2002 | Meerut + Noida (GB Nagar) +Ghaziabad |
| 2. | 10.03.2003 | 10.03.2004 | Meerut +Noida (GB Nagar) +Ghaziabad+ Muzaffarnagar |
| 3. | 05.07.2004 | 04.07.2005 | Meerut + Muzaffarnagar + Saharanpur |
| 4. | 20.09.2005 | 31.12.2007 | Meerut + Muzaffarnagar + Saharanpur + Ghaziabad + Noida (GB Nagar) |
| 5. | 08.05.2008 | 31.12.2008 | Meerut + Muzaffarnagar + Saharanpur + Ghaziabad + Noida (GB Nagar) |
| 6. | 12.11.2008 | 30.09.2009 | Meerut + Muzaffarnagar+Saharanpur+Ghaziabad +GB Nagar +Bulandshahar+Bagpat upto 10000 beds but not beyond a radius of 150 km. |
| 7. | 07.08.2009 | 31.12.2009 | Meerut + Muzaffarnagar+Saharanpur+Ghaziabad +GB Nagar +Bulandshahar+Bagpatupto 10000 beds but not beyond a radius of 150 km. |
| 8. | 09.07.2010 | 31.12.2010 | Meerut + Muzaffarnagar+Saharanpur+Ghaziabad +GB Nagar +Bulandshahar+Bagpatupto 10000 |

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| S.No. | Authorization issue Date | Validity of Authorization | Areas/ District Covered by CBWTF as per Authorization(Collection, Transportation & Disposal) |
|---|---|---|---|
| | | | beds but not beyond a radius of 150 km. |
| 9. | 24.02.2011 | 31.12.2011 | Meerut + Muzaffarnagar+Saharanpur+Ghaziabad +GB Nagar +Bulandshahar+Bagpatupto 10000 beds but not beyond a radius of 150 km. |
| 10. | 30.03.2012 | 31.12.2012 | Meerut + Muzaffarnagar+Saharanpur+Ghaziabad +GB Nagar +Bulandshahar+Bagpatupto 10000 beds but not beyond a radius of 150 km. |
| 11. | 25.09.2013 | 31.12.2013 | Meerut + Muzaffarnagar+Saharanpur+Ghaziabad +GB Nagar +Bulandshahar+Bagpat upto 10000 beds but not beyond a radius of 150 km. |
| 12. | 09.07.2014 | 31.12.2015 | .....(Not mentioned) |
| **CBWTF included at Sr. No. 7(da) of EIA notification 17.04.2015 for obtaining Environmental Clearance.** | | | |
| 13. | 13.06.2016 | 31.12.2017 | ..... (Not mentioned) |
| 14. | 27.12.2017 | 31.12.2019 | Within 150 km radius |
| 15. | 08.01.2020 | 31.12.2024 | Within 150 km radius |
| 16. | 01.01.2025 | 31.12.2029 | Within 75 km radius |

## Details of Consent to Operate (CTO) issued to CBWTF M/s Synergy Waste Management Pvt. Ltd, Meerut

| S.No. | Air Act/Water Act | Consent Issue Date | Validity Consent | Capacity of Incinerator for which UPPCB has granted CTO |
|---|---|---|---|---|
| 1. | Air Act | 24.12.2009 | 31.12.2009 | 50 kg/hr |
| 2. | Water Act | 24.12.2009 | 31.12.2009 | 50 kg/hr |
| 3. | Air Act | 15.04.2010 | 31.12.2010 | 100 kg/hr |
| 4. | Water Act | 15.04.2010 | 31.12.2010 | 100 kg/hr |
| 5. | Air Act | 01.01.2011 | 31.12.2011 | 100 kg/hr |
| 6. | Water Act | 01.01.2011 | 31.12.2011 | 100 kg/hr |
| 7. | Air Act | Applied CTO but rejected vide letter dated 21.11.2012. | | |
| 8. | Water Act | | | |

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| S.No. | Air Act/Water Act | Consent Issue Date | Validity Consent | Capacity of Incinerator for which UPPCB has granted CTO |
|---|---|---|---|---|
| 9. | Air Act | Applied CTO but rejected vide letter dated 06.05.2013 and letter dated 13.10.2013. | | |
| 10. | Water Act | | | |
| 11. | Air Act | 28.03.2014 | 31.12.2015 | 300 kg/hr |
| 12. | Water Act | 28.03.2014 | 31.12.2015 | 300 kg/hr |
| 13. | Air Act | 01.01.2016 | 31.12.2017 | 300kg/hr |
| 14. | Water Act | 01.01.2016 | 31.12.2017 | 300kg/hr |
| 15. | Air Act | 01.01.2018 | 31.12.2019 | 300kg/hr |
| 16. | Water Act | 01.01.2018 | 31.12.2019 | 300kg/hr |
| 17. | Air Act | 01.01.2020 | 31.12.2022 | 300kg/hr |
| 18. | Water Act | 01.01.2020 | 31.12.2022 | 300kg/hr |
| 19. | Consolidated Air & Water Act | 12.05.2023 | 11.08.2023 | 300kg/hr |
| 20. | Consolidated Air & Water Act | 16.10.2023 | Valid till disposal of unit's E.C. application by SEIAA | 300kg/hr |

On perusal of the above tabulated chart it is evident that UPPCB has not expanded the activities after insertion of entry 7(da) in EIA Notification, 2006 (i.e. S.O. 1142 (E) dated 17.04.2015) rather has restricted its area of service to 75 km radius.

6. That it is submitted that there is no CBWTF in the Districts of Saharanpur, Muzaffarnagar, Shamli, Bulandshar, Gautam Budh Nagar and Bagpat. It is submitted that there was two CBWTFs in District Hapur which is within 75 Kms. from the Respondent No. 8. It is further submitted that one CBWTF in Muzaffar Nagar and one in Bulandshahr which are under process to be established,

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Environment Clearances have been obtained by the facility to be established in Muzaffar Nagar, however in case of Bulandshahr Public Hearing has been conducted.

7. That on 13.02.2013 Central Pollution Control Board has issued notice to Respondent No. 8 under Section 5 wherein following direction has been issued:

> "b) That the Unit shall complete installation of a new incinerator of adequate capacity with (i) Tamper proof Programmable Logical Control based interlocking system for waste feeding in response to operational parameters and recording of operating parameters; (ii) draft measuring manometers at primary chamber, secondary chamber and venture scrubber and other provisions as per CPCB guidelines, by April 30, 2013;"

In compliance of the said direction incinerator of capacity 300 Kg per hour has been installed by Respondent No. 8.

8. That further it is stated here that Uttar Pradesh State Environment Impact Assessment Authority (UPSEIAA) has disposed the Environment Clearance (EC) application of the Project Proponent i.e. M/s Synergy Waste Management Pvt. Ltd, Meerut by granting the EC vide File No. EC25B3301UP5147670N dated 31.03.2025. A copy of Environment Clearance dated 31.03.2025 is being annexed herewith as **Annexure-2**.

NOTARY
N K Yadav
Advocate
Notary
Govt. of India
G.B. Nagar
Regd. No. 4641
GOVT. OF INDIA

7

9. That in view of the EC granted by the UPSEIAA in favour of the Project Proponent, no alternative arrangement has been decided for treatment of biomedical waste in the coverage area.

10. That UPPCB has uploaded information regarding all CBWTFs set up before insertion of entry 7(da) in EIA Notification, 2006 with grant of EC and all CBWTFs set up after insertion of entry 7(da) in EIA Notification, 2006 with grant of EC on its website, i.e. https://uppcb.up.gov.in, with all details of their area of operation with the disclaimer that number of beds catered by CBWTFs will be made available on website only after verification. Print out of the same is being enclosed herewith and marked as **Annexure-3.**

11. That the annexure annexed to the present accompanying affidavit are true copies of their respective originals.

12. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

Verified at NOIDA on this the 05th day of April, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY N K Yadav Advocate Notary Govt. of India G.B. Nagar Regd. No. 4641 GOVT. OF INDIA

ATTESTED N.K. YADAV Regd. 4641, Advocate Govt. of India G.B. Nagar

8 5 APR 2025

Annexure-1

# CPCB GUIDELINES FOR COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

*CONTENT*



## A. INTRODUCTION:

A Common Bio-medical Waste Treatment Facility (CBWTF) is a set up where bio-medical waste, generated from a number of healthcare units, is imparted necessary treatment to reduce adverse effects that this waste may pose. The treated waste may finally be sent for disposal in a landfill or for recycling purposes.

Installation of individual treatment facilities by small healthcare units requires comparatively high capital investment. In addition, it requires separate manpower and infrastructure development for proper operation and maintenance of treatment systems. The concept of CBWTF not only addresses such problems but also prevents proliferation of treatment equipment in a city. In turn it reduces the monitoring pressure on regulatory agencies. By running the treatment equipment at CBWTF to its full capacity, the cost of treatment of per kilogram gets significantly reduced. Its considerable advantages have made CBWTF popular and proven concept in many developed countries.

CBWTF as an option has also been legally introduced in India. The Bio-medical Waste (Management & Handling) Rules, 1998, gives an option to the bio-medical waste generator that such waste can also be treated at the common bio-medical waste treatment facility. The Second Amendment of the Rules in June, 2000, further eased the bottleneck in upbringing the CBWTF by making Local Authority responsible for providing suitable site within its jurisdiction. The concept of CBWTF is also being widely accepted in India among the healthcare units, medical associations and entrepreneurs.

In order to set up a CBWTF to its maximum perfection, care shall be taken in choosing the right technology, development of CBWTF area, proper designing of transportation system to achieve optimum results etc.

These key features of CBWTF have been addressed in the following sections and will form the guidelines for the establishment of CBWTFs throughout the country.

## B. LOCATION

A CBWTF shall be located at a place reasonably far away from residential and sensitive area so that it has minimal impact on these areas. The CBWTF shall be located as near to its area of operation as possible in order to minimize the travel distance in waste collection, thus enhancing its operational flexibility. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/Pollution Control Committee (PCC).

## C. LAND REQUIREMENT

Sufficient land shall be allocated for CBWTF to provide all requisite systems. It is felt that a CBWTF will require minimum of 1 acre land area. So, preferably, a CBWTF be set up on a plot size of not less than one acre.

## D. COVERAGE AREA OF CBWTF

In any area, only one CBWTF may be allowed to cater up to 10,000 beds at the approved rate by the Prescribed Authority. A CBWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10,000 beds are not available within a radius of 150 km, another CBWTF may be allowed to cater the healthcare units situated outside the said 150 km.

## E. TREATMENT EQUIPMENT

As per the provisions of Bio-medical Waste (Management & Handling) Rules, waste falling in most of the categories can be treated in systems based on non-burn technologies. Such waste account for about 90% of the total waste streams in a healthcare unit. In the brain storming session held during the workshop at Hyderabad (February 25-26, 2003), it was unanimously decided that the CBWTF should emphasize more on non-burn technologies. It is mandatory to impart incineration/deep burial (depending upon the population of town) to anatomical and other types of waste falling under categories 1 and 2. Therefore, an incinerator of adequate capacity to cater only categories 1 and 2 waste shall be installed. (If secured landfill is not available, category 5 may also be incinerated.)

The wastes falling under category 5 i.e. discarded medicines, cytotoxic drugs and category 10 i.e. chemical wastes (solids) can be disposed in a secured landfill.

A Common Bio-medical Waste Treatment Facility (CBWTF) shall have following treatment facilities:

• **Incineration:**

It is a controlled combustion process where waste is completely oxidized and harmful microorganisms present in it are destroyed/denatured under high temperature.

The guidelines for "Design & Construction of Bio-medical Waste Incinerators" prepared by CPCB shall be followed for selecting/installing a better bio-medical waste incinerator.

• **Autoclaving/ Microwaving/ Hydroclaving:**

Autoclaving is a low-heat thermal process where steam is brought into direct contact with waste in a controlled manner and for sufficient duration to disinfect the wastes. For ease and safety in operation, the system should be horizontal type and exclusively designed for the treatment of bio-medical waste. For optimum results, prevaccuum based system be preferred against the gravity type system. It shall have tamper-proof control panel with efficient display and recording devices for critical parameters such as time, temperature, pressure, date and batch number etc.

In microwaving, microbial inactivation occurs as a result of the thermal effect of electromagnetic radiation spectrum lying between the frequencies 300 and 300,000 MHz. Microwave heating is an inter-molecular heating process. The heating occurs inside the waste material in the presence of steam.

Hydroclaving is similar to that of autoclaving except that the waste is subjected to indirect heating by applying steam in the outer jacket. The waste is continuously tumbled in the chamber during the process.

Though chemical disinfection is also an option for the treatment of certain categories of bio-medical waste but looking at the volume of waste to be disinfected at the CBWTF and the pollution load associated with the use of disinfectants, the use of chemical disinfection for the treatment of bio-medical waste at CBWTF is not recommended.

• **Shredder:**

Shredding is a process by which waste are deshaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of bio-medical waste and also acts as identifier that the waste have been disinfected and are safe to dispose off.

A shredder to be used for shredding bio-medical waste shall confirm to the following minimum requirements:

1. The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement.
2. The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling.

3. The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste.

4. The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, glass vials, blades, plastics, catheters, broken ampoules, intravenous sets/ bottles, blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, specially after microwave/autoclave/hydroclave.

5. The shredder blade shall be of non-corrosive and hardened steel.

6. The shredder should be so designed and mounted so as not to generate high noise & vibration.

7. If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator.

8. In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident.

9. In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident.

10.The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety.

11.The unit shall be suitably designed for operator safety, mechanical as well as electrical.

12.The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste.

13.The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material.

14. The minimum capacity of the motor attached with the shredder shall be 3 kW for 50 kg/hr, 5 kW for 100 kg/hr & 7.5 kW for 200 kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste (Management & Handling) Rules.

**• Sharp pit/ Encapsulation:**

A sharp pit or a facility for sharp encapsulation shall be provided for treated sharps. An option may also be worked out for recovery of metal from sharps in a factory.

**• Vehicle/Container Washing Facility:**

Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. It can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be collected and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.

**• Effluent Treatment Plant:**

A suitable Effluent Treatment Plant shall be installed to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is disposed after treatment. The treated effluent shall comply with the stipulated regulatory requirements.

All the treatment equipment installed at the CBWTF shall comply with the standards stipulated in the Bio-medical Waste (Management & Handling) Rules, 1998.

**F. INFRASTRUCTURE SET UP :**

The CBWTF shall have enough space within it to install required treatment equipment, incoming and out going waste storage area, vehicle-parking and washing area, Effluent Treatment Plant (ETP), staff room etc.

The required area for CBWTF would depend upon the projected amount of bio-medical waste to be handled by it. A CBWTF shall have the following infrastructure:

**Treatment Equipment Room:**

A separate housing may be provided for each treatment equipment at the CBWTF such as incinerator room, autoclave room, microwave room etc, as applicable. Each room shall have well-designed roof and walls.

Such room shall be well ventilated and easy to wash. The floor and interior finishing of the room shall be such that chances of sticking/harbouring of microorganisms is minimized. This can be attained by providing smooth & fine floor and wall surfaces (to a height of 2 metre from floor) preferably of tiles. The number of joints in such surfaces shall be minimal.

The equipment room shall also have a separate cabin, to supervise the operation of the equipment and to record the waste handling and equipment operational data. Attached to each equipment room, there shall be two waste storage rooms, one for storage of untreated wastes and another for treated wastes. The storage room shall have provisions similar to that of equipment room being well-ventilated with easy to wash floors & walls, smooth and fine surfaces etc.

**Main Waste Storage Room:**

This shall be provided near the entry point of the CBWTF to unload and store all bio-medical wastes that have been transported to the facility by vehicle. The size of the room shall be adequate to store all wastes transported to the CBWTF. The front portion of the room shall be utilized for unloading the wastes from the vehicle and back or side portion shall be utilised for shifting the wastes to the respective treatment equipment.

In the front of the room where vehicle is parked for unloading, the floor shall be made impermeable so that any liquid spilled during unloading does not percolate into the ground. The liquid generated during handling of wastes and washing, shall be diverted to the inlet of ETP.

In the main storage room, wastes shall be stacked with clear distinction as per the color coding of the containers. From here, the coloured containers may be sent to the respective treatment equipment. The main storage room too shall have provisions similar to that of equipment room such as roofing, well ventilated, easy to wash floors & walls, smooth and fine surfaces etc.

**Treated Waste Storage room:**

This is the room where wastes treated in different treatment units shall be stored. The wastes shall be stored in separate group as per the disposal options. Other provisions in the room shall be similar to the main storage room.

**Administrative Room:**

This room shall be utilized for general administration, record keeping, billing etc.

**Generator Set:**

Every CBWTF shall have generator set as standby arrangment for power, with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirements under the Environment (Protection) Rules, 1986.

**Site Security:**

High walls, fencing and guarded gates shall be provided at the facility to prevent unauthorized access to the site by humans and livestock.

**Parking:**

Provision shall be made within the confines of the site for parking of required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc.

**Sign Board:**

An identification board of durable material and finish shall be displayed at the entrance to the facility. This shall clearly display the name of the facility, the name, address and telephone number of the operator and the prescribed authority, the hours of operation and the telephone numbers of the personnel to be contacted in the event of an emergency.

**Green Belt:**

The open area within the CBWTF shall be developed into greenbelt.

**Washing Room:**

A washing room shall be provided for eye washing/hand washing/bathing etc.

Besides above, following important provisions should be made in a CBWTF:

- A telephone shall be provided and maintained at the facility.
- A First Aid Box shall be provided and maintained at the CBWTF.

· Proper lighting shall be provided at the facility.
· Proper care shall be taken to keep the facility and surroundings free from odours.
· Proper fire fighting facilities and emergency alarm shall be installed.
· Measures shall be implemented to control pests and insects at the site.
· Measures shall be implemented to control the escape of litter from the site.
· Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.
· Necessary protective gear for the waste handlers shall be provided.

Every CBWTF operator shall submit a work-plan to the Prescribed Authority. The work-plan should include the details of facilities at the CBWTF, the collection, transportation & storage of the bio-medical wastes, operational details etc.

**G. RECORD KEEPING:**

Maintenance of records for all operations carried out at the CBWTF is very important to monitor overall operation of the CBWTF. It also helps in submission of the required information to be submitted to the Prescribed Authority by the 31st January of every year. A well-maintained record of all the activities at the CBWTF also enables the facility operator to produce all information of the activities on demand of the concerned Authority. The record should include all information related to each activity at the CBWTF site, however, minimum requirement has been outlined below:

**Records of Waste Movements:**

Daily records shall be maintained for the waste accepted and treated waste removed from the site. This record shall include the following minimum details:

(i) Waste Accepted: - Waste Collection Date, Name of the healthcare unit, Waste category as per the Rules, Quantity of waste, Vehicle number and Receiving date (at site).
(ii) Treated Waste Removed:- Date, Treated waste type, Quantity, Vehicle number and location of disposal.

**Logbook for the Equipment:**

A logbook shall be maintained for each treatment equipment installed at the site and shall include the following:

(i) The weight of each batch.
(ii) The categories of waste as per the Rules.
(iii) The time, date and duration of each treatment cycle and total hours of operations.
(iv) The complete details of all operational parameters during each cycle

**Site Records:**

Site records shall include the following:

(i) Details of construction or engineering works
(ii) Maintenance schedule, breakdowns/trouble shootings and remedial actions
(iii) Emergencies
(iv) Incidents of unacceptable waste received and the action taken
(v) Details of site inspections by the officials of the regulatory Agency and necessary action on the observations

Daily , monthly and annual summary records of all the above shall be maintained and made available at the site for inspection whenever required by an authorised officer of regulatory Agency.

## H. COLLECTION AND TRANSPORTATION OF BIO-MEDICAL WASTES

The collection and transportation of bio-medical waste shall be carried out in a manner so as to avoid any possible hazard to human health and environment. Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste, handed over by the healthcare units, reach CBWTF without any damage, spillage or unauthorized access by public, animals etc.

A responsible person from the CBWTF operator shall always accompany the vehicle to supervise the collection and transportation of bio-medical waste.

### H.1 Collection of bio-medical waste:

Generator of the bio-medical waste is responsible for providing segregated waste to the CBWTF operator.

The wastes shall be segregated as per the provisions of the Bio-medical Waste (Management & Handling) Rules, 1988. The CBWTF operator shall not accept the non-segregated waste and such incident shall be reported to the Prescribed Authority. Temporary storage at healthcare unit shall be designated.

The coloured bags handed over by the healthcare units shall be collected in similar coloured containers with cover. Each bag shall be labeled as per the Schedule III & IV of the Bio-medical Waste (Management & Handling) Rules, so that at any time, the healthcare units can be traced back that are not segregating the bio-medical wastes as per the Rules. The coloured containers should be strong enough to withstand any possible damage that may occur during loading, transportation or unloading of such containers. These containers shall also be labeled as per the Schedule III of the Rules. Sharps shall be collected in puncture resistant container.

The person responsible for collection of bio-medical wastes shall also carry a register with him to maintain the records such as name of the healthcare unit, the type and quantity of waste received, signature of the authorised person from the healthcare unit side, day and time of collection etc.

### H.2 Transportation of the collected bio-medical waste to the CBWTF:

The bio-medical waste collected in coloured containers shall be transported to the CBWTF in a fully covered vehicle. Such vehicle shall be dedicated for transportation of bio-medical waste only. Depending upon the volume of the wastes to be transported, the vehicle may be a three-wheeler, light motor vehicle or heavy duty vehicle. In either case, the vehicle must possess the following:

(i) Separate cabins shall be provided for driver/staff and the bio-medical waste containers.
(ii) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
(iii) The waste cabin may be designed for storing waste containers in tiers.
(iv) The waste cabin shall be so designed that it is easy to wash and disinfect.
(v) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
(vi) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
(vii)The vehicle shall be labeled with the bio-medical waste symbol (as per the Schedule III of the Rules) and should display the name, address and telephone number of the CBWTF.

Depending upon the area to be covered under the CBWTF, the route of transportation shall be worked out.

The transportation routes of the vehicle shall be designed for optimum travel distance and to cover maximum number of healthcare units. As far as possible, the transportation shall be carried out during non-peak traffic hours. If the area to be covered is very large, a satellite station may be established to store the bio-medical waste collected from the adjoining areas. The wastes so stored at satellite station may then be transported to the CBWTF in a big vehicle. It shall be ensured that the total time taken from generation of bio-medical waste to its treatment, which also includes collection and transportation time, shall not exceed 48 hours.

## I. DISPOSAL OF TREATED BIO-MEDICAL WASTE

The treated bio-medical waste shall be disposed as per the following table:

| Sl. No. | Waste Category | Disposal Method |
|---|---|---|
| 1 | Plastic wastes after disinfection and shredding | Recycling or municipal landfill |
| 2 | Disinfected Sharps (except syringes) | |
| | (i) If encapsulated | Municipal landfill |
| | (ii) If non-encapsulated | Municipal landfill/ Possibility of recycling shall be explored |
| 3 | Incineration ash | Secured landfill |
| 4 | Other treated solid wastes | Municipal landfill |
| 5 | Oil & grease | Incineration |
| 6 | Treated waste water | Sewer/drain or recycling |
| 7 | | |

## J. COST TO BE CHARGED BY THE CBWTF OPERATOR FROM THE HEALTHCARE UNITS

Cost to be charged from the healthcare units plays an important role in sustaining the project. The cost shall be so worked out that neither it becomes a monopoly of the CBWTF operator nor the interest of the CBWTF operator is overlooked. Accordingly, it is recommended that cost to be charged from the healthcare units shall be worked out in consultation with the State Pollution Control Board/Pollution Control Committee and the local Medical Association.

## K. SETTING UP AND OPERATION OF CBWTF

Setting up and operating a CBWTF requires compliance with a number of regulatory requirements/provisions. The important requirements/provisions are listed below:

(i) Municipal Corporations, Municipal Boards or Urban Local Bodies, as the case may be, shall be responsible for providing suitable common disposal/incineration sites for the bio-medical waste generated in the area under their jurisdiction and in areas outside the jurisdiction of any municipal body, it shall be the responsibility of the occupier generating bio-medical waste/operator of a bio-medical waste treatment facility to arrange for suitable sites individually or in association, so as to comply with the provisions of these rules (Bio-medical Waste (Management & Handling) Rules).

(ii) The local body such as a Municipal Body or any Private Entrepreneur, whoever wishes to set up a CBWTF, shall submit a detailed work-plan of proposed CBWTF to the concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC) for evaluation and issue of "Consent To Establish". The work-plan should include complete details of the project such as site details, coverage area, infrastructure set up, transportation of bio-medical waste, operating procedure etc.

(iii) The SPCB/PCC upon receipt of such work-plan shall, review the proposal and "Consent to establish" shall be issued to the proponent with the required conditions.

(iv) Once the proponent establishes the necessary infrastructure, the site and the resources shall be inspected by the SPCB/PCC for the adequacy of the facility/equipment. Upon satisfactory recommendation, the authorization under the Bio-medical Waste (Management & Handling) Rules, shall be issued with necessary condition to the proponent.

(v) The SPCB/PCC shall ensure the operation of the CBWTF as per the stipulated conditions and work-plan submitted by the proponent. The SPCB/PCC shall also ensure regular inspection of the CBWTF.

(vi) It is the duty of the healthcare units to hand over the segregated bio-medical waste to the CBWTF operator as per the Bio-medical Waste (Management & Handling) Rules as well as compatible with treatment facilities at CBWTF as suggested by the operator. The CBWTF operator shall list out daily such healthcare units that are not handing over the segregated bio-medical waste and the same shall be communicated to the SPCB/PCC every week. The

SPCB/PCC shall take an immediate action against the defaulter healthcare units of such violation.

(vii) The CBWTF operator shall carry out following tests atleast quarterly from the approved laboratory and submit the quarterly report of the same to the SPCB/PCC:

a. Stack Emission Monitoring Test of the incinerator for parameters such as Particulate Matter, HCl, NOx, CO, CO2 , O2 and combustion efficiency as required under the Bio-medical Waste (Management & Handling) Rules. The test for VOC in incineration ash shall also be carried out.
b. Validation test of autoclave/microwave/hydroclave.
c. The applicable parameters of any effluent being discharged from the CBWTF.

# CHECK LIST FOR DEVELOPMENT OF COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

The criteria for development of CBWTF have been discussed in detail in the previous chapters. However, to have at a glance check in developing CBWTF, following checklist is reproduced for convenience:

**1. Treatment Facility**

(I) Following treatment facilities shall be provided in any common facility:

a) Autoclave (Pre-vaccum horizontal feeding) / Hydroclave / Microwave.
b) Incineration (for waste belonging to categories 1,2 and 5 only.)
c) Shredder
d) Sharp pit (with drawing details) / Encapsulation /Recovery of metal in some factory may be looked into
e) Facility for bin washing, floor washing, vehicle washing
f) Effluent Treatment Plan
g) Secured land fill (Untill a secured land fill comes up in the area, space within the CBWTF facility shall be used)

(II) Only waste category 1 & 2 shall be incinerated (if secured landfill is not available, waste category 5 may also be incinerated).

(III) All other infected waste shall be imparted autoclaving/ hydroclaving/ microwaving as applicable under the Bio-medical Waste (Management & Handling) Rules, 1998.

(IV) Incinerator, Autoclave/Hydroclave/Microwave shall be PLC based with tamper-proof control panel and recording devices.

**2. Location**

(I) Reasonably away from residential and sensitive area

**3. Land**

(I) Preferably not less than one acre land may be required to set up all the requisite facilities

**4. Coverage area**

(I) In any area, only one CBWTF may be allowed to cater up to 10,000 beds at the approved rate by the Prescribed Authority. A CBWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10,000 beds are not available within a radius of 150 km, another CBWTF may be allowed to cater the healthcare units situated outside the said 150 km.

**5. Segregation**

(I) Segregation shall be as per the Bio-medical Waste (Management & Handling) Rules as well as compatible with treatment facilities at CBWTF as suggested by the operator.

(II) Generator is responsible for providing segregated waste to the operator.

(III) The operator shall not accept un-segregated waste and report the matter to the prescribed authority.

**6. Collection**

(I) Respective coloured bags should be kept in similar coloured container i.e coloured bags shall not be directly kept in vehicle.

(II) Sharps shall be collected in puncture resistant containers.

(III) Temporary storage at healthcare unit shall be designated.

**7. Transport Vehicle**

(I) Dedicated vehicle for the collection of Bio-Medical Waste.

(II) Separate cabins shall be provided for driver/staff and the bio-medical waste containers.

(III) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.

(IV) The waste cabin may be designed for storing waste containers in tiers.

(V) The waste cabin shall be so designed that it is easy to wash and disinfect.

(VI) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.

(VII) The waste cabin shall have provisions of sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.

(VIII) The vehicle shall be labeled with the bio-medical waste symbol (as per the Schedule III of the Rules) and should display the name, address and telephone number of the CBWTF.

**8. Storage**

(I) Sufficient ventilated storage space for untreated and treated bio-medical waste shall be provided.

(II) The flooring and walls (to a height of 2M from floor) shall be finished with smooth and fine material. There shall be minimum number of joints.

**9. Record Keeping**

(I) Documents such as collection advice taken from health care units for each category of waste, records of waste movements, logbook for the equipment and site records shall be maintained.

(II) All the record shall be available at the CBWTF site for inspection.

**10. Disposal**

(I) Incineration ash - Secured landfill

(II) Treated solid waste - Municipal landfill

(III) Plastic waste after disinfection and shredding - Recycling or municipal landfill

(IV) Sharps, after disinfection ( if encapsulated ) - Municipal landfill

(V) Treated wastewater - Sewer/drain or recycling

(VI) Oil & grease - incineration

**11. Setting up and Operation of CBWTF**

(I) The proponent shall submit detailed work-plan of the proposed CBWTF to the Prescribed Authority for issuance of "Consent to Establish". The work-plan should include complete details of the project such as site details, coverage area, infrastructure set up, transportation of bio-medical waste, operating procedure etc.

(II) The CBWTF operator shall carry out stack emission test of incinerator, incineration ash test, validation test of autoclave/microwave/hydroclave and applicable parameters of any effluent being discharged from the CBWTF, atleast quarterly from the approved laboratory and submit the quarterly report of the same to the SPCB/PCC.

Annexure-2

सत्यमेव जयते

**File No:** 9679-7761

**Government of India**

**Ministry of Environment, Forest and Climate Change**

**(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)**

***

Date **31/03/2025**

To,

Shri Neeraj Aggarwal
M/s SYNERGY WASTE MANAGEMENT PRIVATE LIMITED
517-518, 5th Floor, D-Mall, Sector-10, Rohini, New Delhi,110085, Sector-10, NORTH WEST, DELHI, 110085
info@synergyworld.co.in

**Subject:** Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Existing Common Bio-Medical Waste Treatment Facility" at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd.

**Sir/Madam,**

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/INFRA2/522886/2025 dated 07/02/2025 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|---|---|
| **(i) EC Identification No.** | EC25B3301UP5147670N |
| **(ii) File No.** | 9679-7761 |
| **(iii) Clearance Type** | Fresh EC |
| **(iv) Category** | B1 |
| **(v) Project/Activity Included Schedule No.** | 7(da) Bio-Medical Waste Treatment Facilities |
| **(vii) Name of Project** | Existing Common Bio-Medical Waste Treatment Facility at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh |
| **(viii) Name of Company/Organization** | SYNERGY WASTE MANAGEMENT PRIVATE LIMITED |
| **(ix) Location of Project (District, State)** | MEERUT, UTTAR PRADESH |
| **(x) Issuing Authority** | SEIAA |
| **(xi) Applicability of General Conditions as per EIA Notification, 2006** | No |

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/

EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments. 4. The above-mentioned proposal has been considered by SEAC in its meeting held on 07-03-2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 07-03-2025 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 27-03-2025 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Neeraj Aggarwal under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority

23

**Annexure 1**

**Specific EC Conditions for (Bio-medical Waste Treatment Facilities)**

**1. Environmental Attributes**

| S. No | EC Conditions |
|---|---|
| 1.1 | 1. Project proponent should ensure to develop 1500 sqm green belt nearby the existing plant of Synergy Biomedical Waste Treatment Facility.<br>2. The observations provided in the vetting recommendation letter dated 03/03/2025 issued by the Civil Engineering Department, Motilal Nehru National Institute of Technology, Allahabad will be strictly followed by the project proponent.<br>3. Proponent shall comply with the action plan for CER submitted by PP at the time of EIA presentation. Compliance report of investment under CER to be submitted regularly to the Directorate, UPPCB and District Administration.<br>4. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time. |
| 1.2 | 1. The fixed hearth type incinerator capacity 300 kg/hr is used and is operational in the project as mentioned in EIA report. For 300 kg/hr capacity, the Rotary Kiln type incinerator may be used in place of fixed hearth type incinerator in EIA report as per CPCB Guideline 2016. (For higher capacity incinerators (i.e., 250 kg/hour or more), rotary kiln-based incinerators are preferred over fixed hearth incinerators. Rotary Kiln shall be preferred; in case of the total biomedical waste treated in a batch (8 hour) is exceeding 2.5 to 3 Tones as per CPCB Guideline 2016.)<br>2. The Autoclave [300 lit/batch] temperature is to be maintained at more than 121°C at pressure of 15 pounds per square inch (psi) and the residence time will be more than 1 hour as per CPCB Guideline 2016.<br>3. The Shredder [300 kg/hr.] used for de-shaping or cutting into smaller pieces to make it unrecognizable waste as per Guideline 2016 & BMWM Rules, 2016.<br>4. The air pollution controlling equipments should be as per the prescribed BMWM Rules, 2016<br>5. The Effluent Treatment Plant of 5 KLD capacity comprises of collection tank, O&G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank, biological treatment process, secondary settling tank, pressure filter, activated carbon filter, pH correction tank to comply with the water recirculation process. The treated effluent is to be recycled for vehicle cleaning and scrubbing cum quenching purpose in air pollution control device of the incinerator as per the Guideline.<br>6. In light of letter dated 27/3/2025 Commitment of Subharti Medical University for land allotment should be submitted within 03 months failing which this EC is liable to be revoked.<br>7. Zero Liquid Discharge system (ZLD) should be maintained as proposed.<br>8. The emissions of the parameters Hcl, SO2, CO, total Organic Carbon, HF, NOx, total Dioxins and Furans, Hg and its compounds shall be strictly per Environment (Protection) Rules 1986 as amended. The CO2 concentration in tail gas shall not be less than 7%. Secondary combustion chamber of Incinerator's minimum temperature will be 1100 degree centigrade with gas residence time not less than 2 seconds.<br>9. As part of CER activities the project proponent shall conduct awareness camps and workshops in nearby habitations regarding maintenance of personal as well as community hygiene. First aid training should be given to school students in the vicinity of hospital. Details of such workshops shall be uploaded on the website of project and also submitted to SEIAA. |

**Standard EC Conditions for (Bio-Medical Waste Treatment Facilities)**

**1. Statutory Compliance**

24

| S. No | EC Conditions |
|---|---|
| 1.1 | The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project. |
| 1.2 | The project proponent shall obtain clearance from the National Board for Wildlife, if applicable. |
| 1.3 | The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area) |
| 1.4 | The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee. |
| 1.5 | Transportation and handling of Bio-medical Wastes shall be as per the Bio-Medical Waste Management Rules, 2016 including the section 129 to 137 of Central Motor Vehicle Rules 1989. |
| 1.6 | Project shall fulfill all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 including collection and transportation design etc. and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed. |
| 1.7 | The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project. |
| 1.8 | A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained. |
| 1.9 | All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities |

**2. Air Quality Monitoring And Preservation**

| S. No | EC Conditions |
|---|---|
| 2.1 | The project proponent shall install emission monitoring system including Dioxin and furans to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. |
| 2.2 | Periodical air quality monitoring in and around the site including VOC, HC shall be carried out. |

25

| S. No | EC Conditions |
|---|---|
| 2.3 | Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material. |
| 2.4 | Venturi scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50mg/Nm3. |
| 2.5 | Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards. All necessary air pollution control devises (quenching, Venturi scrubber, mist eliminator) should be provided for compliance of emission standards. |
| 2.6 | Masking agents should be used for odour control. |

**3. Water Quality Monitoring And Preservation**

| S. No | EC Conditions |
|---|---|
| 3.1 | The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. |
| 3.2 | Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained. |
| 3.3 | Process effluent/any waste water should not be allowed to mix with storm water. |
| 3.4 | Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water. |
| 3.5 | Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project. |
| 3.6 | A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/disposal/drainage systems along with the final disposal point should be obtained. |
| 3.7 | The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal. |
| 3.8 | Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly. |
| 3.9 | Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant. |

**4. Noise Monitoring And Prevention**

| S. No | EC Conditions |
|---|---|
| 4.1 | The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time. |

**5. Energy Conservation Measures**

| S. No | EC Conditions |
|---|---|
| 5.1 | Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly; |
| 5.2 | Provide LED lights in their offices and residential areas |

**6. Waste Management**

| S. No | EC Conditions |
|---|---|
| 6.1 | Incinerated ash shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement. |
| 6.2 | The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016. |
| 6.3 | A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project. |
| 6.4 | Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016 |
| 6.5 | No landfill site is allowed within the CBWTF site |
| 6.6 | The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB. |

**7. Green Belt**

| S. No | EC Conditions |
|---|---|
| 7.1 | Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant. |

**8. Public Hearing And Human Health Issues**

| S. No | EC Conditions |
|---|---|
| 8.1 | Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted. |

| S. No | EC Conditions |
|---|---|
| 8.2 | Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials. |
| 8.3 | Necessary provision shall be made for fire-fighting facilities within the complex. |
| 8.4 | Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented. |
| 8.5 | Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water. |
| 8.6 | Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project. |
| 8.7 | Occupational health surveillance of the workers shall be done on a regular basis. |

**9. Miscellaneous**

| S. No | EC Conditions |
|---|---|
| 9.1 | The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular languagewithin seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed |
| 9.2 | The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt. |
| 9.3 | The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis. |
| 9.4 | The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal. |
| 9.5 | The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/ conditions and / or shareholder's/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report. |

| S. No | EC Conditions |
|---|---|
| 9.6 | A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization. |
| 9.7 | Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report. |
| 9.8 | Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out. |
| 9.9 | The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company. |
| 9.10 | The criteria pollutant levels namely; PM2.5, PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain. |
| 9.11 | The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project. |
| 9.12 | The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government. |
| 9.13 | The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee. |
| 9.14 | No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC). |
| 9.15 | Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986. |
| 9.16 | The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory. |
| 9.17 | The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions. |
| 9.18 | The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports. |
| 9.19 | The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & |

| S. No | EC Conditions |
|---|---|
| | Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter. |
| 9.20 | Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010. |

**10. Specific Conditions**

| S. No | EC Conditions |
|---|---|
| 10.1 | **The project proponent shall ensure 70% of the employment to the local people, as per the applicable law. The project proponent shall set up a skill development center/provide skill development training to village people.** |

30

**Annexure-2**

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 07/03/2025.

**Project Details Informed by the project proponent and their consultant**

1. The environmental clearance is sought for "Existing Common Bio-Medical Waste Treatment Facility" at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd.
2. The terms of reference for the project proposal was issued by SEIAA, U.P. vide letter no. 381/Parya/SEIAA/7761/2023 dated 18/01/2024 for the Captive Treatment Facility.
3. Amendment terms of reference letter was issued by SEIAA, U.P. vide letter dated 21/10/2024 for the Existing Common Bio-Medical Waste Treatment Facility.
4. Salient features of the project as submitted by the project proponent:

| SN | Parameters | Description |
|---|---|---|
| 1. | Identification of project | Project falls under Category "B" of item 7 (da) as per EIA Notification dated 14th September, 2006 & amendments thereof.<br>However, this plant requires Post-Facto EC Approval as per NGT order dated 02.03.2023 |
| 2. | Project Location | Subharti Medical College Campus, Subharti Puram, Meerut, UP - 250 005<br>Site coordinates -<br>28°57'46.02" N, 77° 37'58.64"E |
| 3. | Existing Plant capacity | Incinerator [capacity 300 Kg/hour]<br>Autoclave [capacity – 300 Lit/batch]<br>Shredder [capacity - 300 kg/hour] |
| 4. | Plot Area | 1242 sq m |
| 5. | Land Ownership | Land allocated by the Medical College Authority on rent basis. |
| 6. | Water requirement | Fresh water requirement – 5 KLD<br>Total water requirement including recycled treated waste water from onsite ETP - 9 KLD |
| 7. | Source of water | Fresh water source – Onsite ground water abstraction through tube-well. Necessary permission has been obtained.<br>Recycled water source: Onsite ETP treated wastewater. |
| 8. | Wastewater | Wastewater is generated from equipment washing, floor washing, vehicle washing operations etc. and treated in onsite effluent treatment plant of capacity 5 KLD. |
| 9. | Man Power | At present, total 113 employees [direct 62 including vehicle helpers + staff + 51 contractual drivers] are engaged with the operational activities of the facility. |
| 10. | Power Requirement | Power Requirement: 49 KW<br>Source: UP Power Corporation Limited<br>Emergency backup – one DG set of 62.5 KVA |
| 11. | Waste carrying vehicles [GPS enabled] | 51 nos. |
| 12. | Green Area | As the allocated area is very small, no green area could be developed within the premises. However, the PP has submitted an undertaking to develop green area of 1500 sqm on a separate land nearby the existing facility. |

| | | |
|---|---|---|
| 18. | Total Project Cost | Project cost is INR. 94.71 Lakh. |

5. Land use details:

| Component | Area, (in $m^2$) | Percentage (%) |
|---|---|---|
| Incinerator area | 218.9 | 17.6 |
| Penal Room | 12.0 | 1.0 |
| Shredder Area | 11.9 | 1.0 |
| Red Waste room | 11.9 | 1.0 |
| Autoclave Area | 55.8 | 4.5 |
| Chimney | 9.8 | 0.8 |
| Ash Storage Room | 9.1 | 0.7 |
| Yellow Waste Store Room | 13.3 | 1.1 |
| Vehicle Washing Area | 20.5 | 1.7 |
| Septic Tank | 2.2 | 0.2 |
| DG Set | 33.7 | 2.7 |
| ETP Area | 50.1 | 4.0 |
| Office | 23.7 | 1.9 |
| Office | 16.6 | 1.3 |
| Store Room | 14.2 | 1.1 |
| Wash Room | 7.2 | 0.6 |
| Fire Fighting Water tank | 47.7 | 3.8 |
| Store | 1.5 | 0.1 |
| Road/ Other open area/ services | 681.9 | 54.9 |
| Total Plant Area | 1242.0 | 100.0 |

6. Proposed activity:

| S.N. | Activities |
|---|---|
| 1. | Collection of biomedical wastes from different Health Care units [HCU] |
| 2. | Transportation of segregated wastes from HCUs to Project Site |
| 3. | Segregated waste storage at site as per color coded bags |
| 4. | Operation of Incinerator |
| 5. | Operation of Autoclave |
| 6. | Operation of Shredder |
| 7. | Handling of Sharps |
| 8. | Vehicle Cleaning |
| 9. | Operation of ETP and recycling of treated effluent |
| 10. | Storage & disposal of hazardous waste [ETP sludge and incineration ash] |
| 11. | Site Security and Fire Safety |

7. Water requirement details:

| Usage | Source | Water Quantity [KLD] | Effluent [KLD] | Treatment |
|---|---|---|---|---|
| Domestic requirement [11@45 lpcd] | Fresh – onsite tubewell | 0.5 | 0.3 | Sewer line of Subharti Medical College Campus. |
| Floor Washing | Fresh | 1 | 0.9 | ETP |
| Quencher and Scrubber | Recycled – Onsite ETP | 1.5 | 1 | ETP |
| Vehicle Cleaning | Onsite ETP | 2.5 | 2.3 | ETP |
| Green area outside | Fresh | 3.5 | 0 | -- |
| Total Water Required | | 9 KLD | | |

| Head | Source | Quantity |
|---|---|---|
| Fresh Water Requirement | On site Tube Well | 5KLD |
| Treated Water Requirement | On site ETP | 4 KLD |
| Total water Requirement | | 9 KLD |

8. Solid & other waste details:

- MSW of around 1.6 Kg/day will be generated from workers which is disposed through municipal waste disposal system of the Medical College.

| SN | Type of waste | Category as per HW Rule 2016 | Quantity | Storage | Disposal |
|---|---|---|---|---|---|
| 1. | Used Oil | Sch.I, 5.1 | 0.1 KL/year | Stored in HDPE drums | Sale to registered recycler |
| 2. | Ash from incinerator and flue gas cleaning residue | Sch.I, 35.1, 37.2 | 120 kg/day | Stored onsite at secured place | Through Common HWTSDF |
| 3. | ETP sludge | Sch.I, 35.3 | 5.1 Kg/day | Stored onsite at secured place | |

9. The project proposal falls under category–7(da) of EIA Notification, 2006 (as amended).

**Copy, through email, for information and necessary action to –**

1. **Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi 110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Meerut.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

**(Ajay Kumar Sharma)**
**Member Secretary, SEIAA**

Signature Not Verified

Digitally Signed by : Mr Ajay Kumar Sharma
Member Secretary, SEIAA

Date: 31/03/2025

33

Annexure-3

## A. CBWTF setup before insertion of entry 7(da) in EIA notification 2006 without grant of EC

| Sr.no. | Name And Address of CBWTF |
|---|---|
| 1. | Medicare Environmental Management Pvt. Ltd.,C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD- 201015 |
| 2. | Medical Pollution Control Committee, 148,Bhailamau,Bheemsen Road,Bhauti, Kanpur Nagar- 209305 |
| 3. | Willworld Environmental ,Vill Chaudharypur,Bithoor,Mandhana Road,Kanpur Nagar- 209202 |
| 4. | Medical Pollution Control Committee, G-4 , Growth Center Industrial Area, Bijoli, Jhansi- 284135 |
| 5. | Sangam Mediserve Pvt.Ltd., Plat No-281 Jaitapur, Dhanupur Road, Handia Prayagraj-Pin Code-221503 |
| 6. | Ferro Build Hards (India) Pvt.Ltd, 83-A Maheba Purab Patti, Naini, Prayagraj-211007 |
| 7. * | Synergy Waste Management (P) Ltd, Subharti Medical College, NH-58, Haridwar by Pass Road, Meerut- 250001 |
| 8. | J.R.R.Waste Management Pvt.Ltd.Gata No. 670 Etmadpur ,Agra - 282002 |
| 9. | Biomedical Waste Disposal Agency,Khasra no.- 622, Village-Pandwa, Raya- Neem gaon road, Tashil- mantt, District- Mathura- 281202 |
| 10. | Synergy Waste Management (P) Ltd. Plot No. 36,37,72 Vill: Mohammadpur Nawabganj, Barabanki-225123 |
| 11. | SMS Watergrace Mediwaste Management Pvt. Ltd., Mohanlal Ganj, Lucknow-226301 |
| 12. | Spectrum Waste Solutions Pvt Ltd Khasra No-597 Jawar Nagar Mastemau Sultanpur Road Mohanlalganj Lucknow- 226301 |
| 13. | Royal Pollution Conntrol Services, Vill: Chandpur, Saidopatti, Sultanpur- 228125 |
| 14. | CPC Power India Pvt.Ltd,Mohansarai,Varanasi -221010 |
| 15. | Silicon Welfare Society,Banka Bahadurganj,Ghazipur -275201 |
| 16. | Medical Pollution Control Committee, Khalilabad, Ind. Area Sant kabir Nagar-272175 |
| 17. | Envirad Medicare Pvt. Ltd.,Road No. 4 Parsakhera,BAREILLY,243001 |

* Synergy Waste Management (P) Ltd, Subharti Medical College, NH-58, Haridwar by Pass Road, Meerut- 250001 Meerut has obtained EC from SEIAA vide letter dated 31-03-2025.

## B. CBWTF setup after insertion of entry 7(da) in EIA notification 2006 with grant of EC

| Sr.no. | Name And Address of CBWTF |
|---|---|
| 1. | Environ Waste Connections LLP BN-102-10A, Phase-III, M.G. Road Industrial Area, Hapur-201015 |
| 2. | Re sustainability Limited , Plot No. 672, NH-2, Sikandra Road, Kumbhi, Akbarpur, Kanpur Dehat- 2090101 |
| 3. | Bamdev Smart Solution Private Limited, Gata No. 474, Mauja Mohanpurwa, Jignoda Mod, Banda-210001 |
| 4. | Greenhouse Waste Management, Khasra no. 906/13, Mauza Gadery, Mainpuri-205001 |
| 5. | Star Pollutech, Gata No. 1425&1426 Vill-Chandra Tehsil Maholi Sitapur-261141 |
| 6. | AV Biomedical Waste Services, Khasra No. 167Mi and 91Mi, Village-Maleya, Tehsil-Sandila, District-Hardoi- 241204 |
| 7. | Ferro Sang Environ Solution Pvt. Ltd.,Khasra No 925 and 1612 Village Rasulpur, Pargana Salon, Tahsil Unchahar and District Raebareli (U.P.)-229404 |
| 8. | VRBA Bio Waste Solutions Pvt.Ltd.Plot No.E-46,Industrial Area ,Ramnagar,Phase-1 ,Chandauli-221110 |
| 9. | R.S.BMW Services,C-20,Sathariya Industrial Development Authority(SIDA),Jaunpur -222202 |
| 10. | Silkon Biotech Private Ltd. , Vill- Bhodan, Maho, post : Martinganj, Azamgarh , UP-223224 |
| 11. | Rajveer Ventures India Pvt. LTd., Gata No. 563, Balrampur- 271604 |
| 12. | AV Biomedical Waste Services, Vill; Rajdhani, Post Nautanwa, Maharaj Ganj - 241204 |
| 13. | SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP, GATA NO. 433, SAALPUR NAVADIYA, MEERANPUR KATRA, SHAHJAHANPUR |
| 14. | Punahcharkan Pvt. Ltd.,Plot No.- E-25/26, UPSIDC, Industrial Area, Babrala, Tehsil-Gunnour, Distt- Sambhal 244255 |
| 15. | Sushila Bio medical Waste Plant Pvt. Ltd.,GATA NO 295MI, FATHEPUR VISHNOI TEHSIL MORADABAD DISTRICT MORADABAD U.P 244001 |
| 16. | Dinesh Kumar Singh Contractor , Vill; Babhani, Post : Sonhna , Itwa Siddharthnagar-272192 **(Yet to Operate)** |
| 17. | Green Lee Env.Solutions,Khasra No. 220, Vill: Ambehta Chand , Saharanpur-247451 **(Proposed)** |
| 18. | Rudra waste management pvt. Ltd., Kharsa No. 539/3, Vill: Makhiyali, Muzzafernagar- 209862 **(Yet to Operate)** |
| 19. | MPMMCC Plasma Pyrolysis Plant ,Khasra no.78,89,90,92 and 93 Village-Naipura Kalan,Tehsil-Sadar,Varanasi-221011 **(Proposed)** |

35

**List of Operational/ Proposed Common Biomedical Waste Treatment Facility along with coverage area & No. of beds catered by them as on 28/02/2025**

| S.No. | Name And Address of CBWTF | Coverage area (District-wise) |
|---|---|---|
| 1 | Environ Waste Connections LLP BN-102-10A, Phase-III, M.G. Road Industrial Area, Hapur-201015 | Ghaziabad |
| | | Bijnor |
| | | Muzaffar nagar |
| | | Saharanpur |
| | | Hapur |
| | | Meerut |
| | | G.B. Nagar |
| 2 | Medicare Environmental Management Pvt. Ltd.,C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD-201015 | Ghaziabad |
| | | Hapur |
| | | Meerut |
| | | G.B. Nagar |
| | | Bulandshahar |
| | | Amroha |
| 3 | Medical Pollution Control Committee, 148,Bhailamau,Bheemsen Road,Bhauti, Kanpur Nagar-209305 | Kanpur Nagar |
| | | Kanpur Dehat |
| | | Auraiya |
| | | Etawah |
| | | Kannauj |
| | | Unnao |
| | | Fatehpur |
| | | Hamirpur |
| 4 | Willworld Environmental ,Vill Chaudharypur,Bithoor,Mandhana Road,Kanpur Nagar-209202 | Kanpur Nagar |
| | | Farrukhabad |
| | | Kannauj |
| | | Unnao |
| | | Kanpur Dehat |
| 5 | Re sustainability Limited , Plot No. 672, NH-2, Sikandra Road, Kumbhi, Akbarpur, Kanpur Dehat- 2090101 | Kanpur Nagar |
| | | Unnao |
| | | Kanpur Dehat |
| | | Jalaun |
| | | Auraiya |
| | | Kannauj |
| 6 | Medical Pollution Control Committee, G-4 , Growth Center Industrial Area, Bijoli, Jhansi- 284135 | Jhansi |
| | | Jalaun |
| | | Lalitpur |
| 7 | Bamdev Smart Solution Private Limited, Gata No. 474, Mauja Mohanpurwa, Jignoda Mod, Banda-210001 | Banda |
| | | Mahoba |
| | | Chitrakoot |
| | | Hamirpur |
| | | Fatehpur |

| | | |
|---|---|---|
| 8 | Sangam Mediserve Pvt.Ltd., Plat No-281 Jaitapur, Dhanupur Road, Handia Prayagraj-221503 | Prayagraj |
| | | Kaushambi |
| | | Pratpagarh |
| | | Sonbhadra |
| | | Mirzapur |
| | | Varanasi |
| | | Chandauli |
| | | Jaunpur |
| | | Bhadohi |
| 9 | Ferro Build Hards (India) Pvt.Ltd, 83-A Maheba Purab Patti, Naini, Prayagraj- 211007 | Prayagraj |
| | | Raebareli |
| 10 | Synergy Waste Management (P) Ltd, Subharti Medical College, NH-58, Haridwar by Pass Road, Meerut- 250001 | G.B. Nagar |
| | | Ghaziabad |
| | | Hapur |
| | | Bulandshahar |
| | | Saharanpur |
| | | Meerut |
| | | Bagpat |
| | | Muzaffar nagar |
| | | Shamli |
| | | Bijnor |
| 11 | J.R.R.Waste Management Pvt.Ltd.Gata No. 670 Etmadpur ,Agra - 282002 | Agra |
| | | Firozabad |
| | | Hatras |
| 12 | Biomedical Waste Disposal Agency,Khasra no.- 622, Village-Pandwa, Raya- Neem gaon road, Tashil- mantt, District- Mathura- 281202 | Aligarh |
| | | Mathura |
| 13 | Greenhouse Waste Management, Khasra no. 906/13, Mauza Gadery, Mainpuri-205001 | Etawah |
| | | Mainpuri |
| 14 | Synergy Waste Management (P) Ltd. Plot No. 36,37,72 Vill: Mohammadpur Nawabganj, Barabanki-225123 | Barabanki |
| | | Lucknow |
| | | Sitapur |
| | | Hardoi |
| 15 | SMS Watergrace Mediwaste Management Pvt. Ltd., Mohanlal Ganj, Lucknow-226301 | Barabanki |
| | | Lakhimpur Khiri |
| | | Lucknow |
| | | Sitapur |
| | | Raebareli |
| | | Unnao |
| 16 | Spectrum Waste Solutions Pvt Ltd Khasra No-597 Jawar Nagar Mastemau Sultanpur Road Mohanlalganj Lucknow- 226301 | Lakhimpur Khiri |
| | | Lucknow |
| | | Bahraich |
| | | Srawasti |
| | | Balrampur |
| | | Gonda |
| 17 | Star Pollutech, Gata No. 1425&1426 Vill-Chandra Tehsil Maholi Sitapur-261141 | Lakhimpur Khiri |
| | | Sitapur |
| 18 | AV Biomedical Waste Services, Khasra No. 167Mi and 91Mi, Village-Maleya, Tehsil-Sandila, District-Hardoi-241204 | Hardoi |

| | | |
|---|---|---|
| 19 | Royal Pollution Conntrol Services, Vill: Chandpur, Saidopatti, Sultanpur- 228125 | Amethi |
| | | Sultanpur |
| | | Ambedkar Nagar |
| | | Basti |
| | | Ayodhya |
| | | Gorakhpur |
| | | Varanasi |
| 20 | Ferro Sang Environ Solution Pvt. Ltd.,Khasra No 925 and 1612 Village Rasulpur, Pargana Salon, Tahsil Unchahar, Raebareli | Raebareli |
| | | Pratpagarh |
| 21 | VRBA Bio Waste Solutions Pvt.Ltd.Plot No.E-46,Industrial Area ,Ramnagar,Phase-1 ,Chandauli-221110 | Chandauli |
| | | Varanasi |
| 22 | CPC Power India Pvt.Ltd,Mohansarai,Varanasi -221010 | Varanasi |
| | | Bhadohi |
| | | Sonbhadra |
| | | Chandauli |
| 23 | Silicon Welfare Society,Banka Bahadurganj,Ghazipur - 275201 | Ghazipur |
| | | Mau |
| | | Azamgarh |
| | | Ballia |
| 24 | R.S.BMW Services,C-20,Sathariya Industrial Development Authority(SIDA),Jaunpur -222202 | Amethi |
| | | Bhadohi |
| | | Jaunpur |
| | | Pratpagarh |
| | | Sultanpur |
| 25 | Silkon Biotech Private Ltd. , Vill- Bhodan, Maho, post : Martinganj, Azamgarh , UP-223224 | Mau |
| | | Azamgarh |
| 26 | Medical Pollution Control Committee, Khalilabad, Ind. Area Sant kabir Nagar- 272175 | Basti |
| | | Sant Kabir Nagar |
| | | Siddharth Nagar |
| | | Gorakhpur |
| | | Kushinagar |
| | | Maharaj ganj |
| | | Deoria |
| 27 | Rajveer Ventures India Pvt. LTd., Gata No. 563, Balrampur- 271604 | Basti |
| | | Siddharth Nagar |
| | | Balrampur |
| | | Gonda |
| | | Bahraich |
| | | Srawasti |
| | | Ambedkar Nagar |
| | | Ayodhya |
| 28 | AV Biomedical Waste Services, Vill; Rajdhani, Post Nautanwa, Maharaj Ganj - 241204 | Gorakhpur |
| | | Maharaj ganj |
| | | Kushinagar |
| | | Deoria |

| | | |
|---|---|---|
| 29 | SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP, GATA NO. 433, SAALPUR NAVADIYA, MEERANPUR KATRA, SHAHJAHANPUR -243122 | Bareilly |
| | | Pilbhit |
| | | Badaun |
| | | Shajahanpur |
| 30 | Envirad Medicare Pvt. Ltd.,Road No. 4 Parsakhera,BAREILLY,243001 | Bareilly |
| | | Pilbhit |
| | | Badaun |
| | | Rampur |
| 31 | Punahcharkan Pvt. Ltd.,Plot No.- E-25/26, UPSIDC, Industrial Area, Babrala, Tehsil- Gunnour, Distt- Sambhal 244255 | Aligarh |
| | | Etah |
| | | Hatras |
| | | Kasganj |
| | | Bulandshahar |
| | | Moradabad |
| | | Sambhal |
| | | Badaun |
| 32 | Sushila Bio medical Waste Plant Pvt. Ltd.,GATA NO 295MI, FATHEPUR VISHNOI TEHSIL MORADABAD DISTRICT MORADABAD U.P 244001 | Moradabad |
| | | Sambhal |
| | | Rampur |
| | | Amroha |
| | | Bijnor |
| 33 | Dinesh Kumar Singh Contractor , Vill; Babhani, Post : Sonhna , Itwa Siddharthnagar-272192 **(Yet to Operate)** | Basti |
| | | Gonda |
| | | Balrampur |
| | | Maharaj ganj |
| | | Siddharth Nagar |
| 34 | Green Lee Env.Solutions,Khasra No. 220, Vill: Ambehta Chand , Saharanpur- 247451 **(Proposed)** | Shamli |
| | | Muzaffar nagar |
| | | Saharanpur |
| 35 | Rudra waste management pvt. Ltd., Kharsa No. 539/3, Vill: Makhiyali, Muzzafernagar- 209862 **(Proposed)** | Saharanpur |
| | | Shamli |
| | | Muzaffar nagar |
| | | Meerut |
| | | Bagpat |
| 36 | MPMMCC Plasma Pyrolysis Plant ,Khasra no.78,89,90,92 and 93 Village-Naipura Kalan,Tehsil-Sadar,Varanasi-221011 **(Proposed)** | Ghazipur |
| | | Chandauli |
| | | Bhadohi |
| | | Mirzapur |
| | | Jaunpur |
| | | Varanasi |

Note : No. of Beds catered by CBWTFs will be made available on website only after verification.

# Miscellaneous Application No.90/2023 Gaurav Garg Vs Union of India & Ors.

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: advocategauravbansal@yahoo.com; advpriyankaswami@gmail.com; gauravgarg2022@gmail.com

Date: Sunday, April 6, 2025 at 10:12 AM GMT+5:30

Sir,

Please find attached the Reply affidavit on behalf of UP Pollution Control Board

With Regards,

**(PRADEEP MISRA)**

GauravGarg MA Reply.pdf
3.5MB